IN THE CENTRAL ADM IN ISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

D. A. T. A.	NO: CR NO. 137/94  NO: CANO. 137/92(P)  DATE OF DEC	ISION: 3.5 1995
	Paras	-PETITIONER(S)
, <b>-</b> -	griffic Generalan	ADVOCATE FOR THE PETITIONER
	VEREUS	
	Lt: Sure dra verma & another	
¥	Sw. Anit StraleKar.	ADVOCATE OF THE RESPONDENTS
CO	RAM	
	The Hon ble Mr. J. J. verma J. M	
	The Hon ble Mr. K. Muth Musman Am.	
1.	Whether Reporters of loral papers may be allowed see the judgment?	i to
2.	To be referred to the Reporter or not ?	
3.	Whether their Lordships wish to see the fair cop of the Judgment?	y No
4.	Whether to be circulated to all other Bench?	1
	L	

MAN ISH/

SIGNATURE

## CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

ALLAHABAD THIS THE DAY 3 5.5 BF 1995.

CIVIL CONTEMPT APPLICATION NO. 137 OF 1994.

IN

ORIGINAL APPLE ATION NO. 1807 OF 1992.

paras S/o Late Shanker,

No Village \_ Sihipur,

p.O. Sarain Inayat, District-Allahabad.

By Advocate Sri H.S. Srivastava: .. Petitioner.

Versus

- 1. Lt. General Surendra Verma,
  Director General of Ordnance Services,
  Army Headquarters,
  DHQ, p.O. New Delhi-110011.
- Brig. A.B. Goshi,
   Commandant,
   Central Ordnance Depot,
   Chheoki, Allahabad.
   By Advocate Sri Amit Sthalekar.

.... Respondents.

CORAM: Hon'ble Mr. T.L. Verma, MEMBER (J)

Hon'ble Mr. K. Muthukumar, MEMBER (A)

## ORDER (RESERVED)

## By Hon'ble Mr. T.L. Verma, MEMBER (J)

This Contempt Application arises out passed of the order dated 30.9.1993/in O.A. No. 1807/92

Paras Vs. Union of India & others, in which the Tribunal has issued the following directions:-

H

"It is further directed that the respondents shall consider the representation of the petitioner for compassionate appointment on the ground of his father's retirement due to medical unfitness with reference to the relevent provision in that behalf."

According to the petitioner, the respondents have, wilfully and intentionally committed breach of the aforesaid directions and have thereby committed Contempt of Court. In order to appreciate the arguments advanced a brief reference to the circumstances leading to filing of the O.A. No. 1807/92 is necessary.

The father of the petitioner was

employed as Mazdoor in Central Ordnance Depot Chhecki,

Allahabad. When he reached the age of 55 years, it is

stated, he become physically unfit to continue on the job,

on account of physically debility and as a result of that

he became irregular in his attending; He, therefore,

made a request to the Administrative Authorities to retire

him on medical ground. The Official proceedure, however, I'M

and took a long time before the decision on the representation

filed by the father of the petitioner could be taken

and in the mean time, he crossithe age of 57. The father

of the petitioner was sanctioned invalid pension w.e.f.

15.8.1978. and submitted representation on the same day,

i.e, 15.8.1978 for appointment of the petitioner on

compassionate ground. The representation, however, was rejected

by the order dated 18.1.1980. The petitioner was below

A

18 years of age on the date representation submitted by his father was rejected.

- of majority filed fresh representation for his appointment on compassionate ground as his father had been retired on medical ground. The aforesaid representation of the petitioner was also rejected. He thereafter filed 0.A. no. 1807/92. This Tribunal by its order dated 30.9.1993 disposed of the said 0.A. with the directions a extracted above.
- According to the petitioner, the above directions of the Tribunal have not been complied with by the respondents and they have thereby committed Contempt of Court. The Contemper no. 2 (Brig. A.B.Joshi) has filed Counter Affidavit, denying the allegations of the deleberate and wilful violation of the directions issued by this Tribunal.
- the parties and perused the record.
- 7. The respondents, it is clear, from the material on record, constituted a Board of Officers on 26.5.1994 to consider the representation of the petitioner for appointment on compassionate ground alongwith other; similarly situated. The Board of Officers considered the case of the petitioner and

A

his case was not accepted for appointment on compassionate ground. The contentions of the learned counsel for the petitioner is that although the respondent s'claim to have considered the case of the petitioner for appointment on compassionate ground, in terms of the rules prevailing at the time his father was given invalid pension but the fact is that the respondents have circumvented the directions of this Tribunal under the cover of the consideration of the petitioner's claim for appointment on compassionate ground in terms of Rules obtaining at the time of consideration of the claim of the applicant. It was stated that the Government of Endia, Ministry of Home Affairs (Department of Personnel and AR) D.M. no. 14034/1/77-Esst (D) dated 23.5.1978 does not put any restriction on the age of retirement on medical ground for appointment on compassionate ground. It was submitted that the condition of age bar for giving ben benefit of compassionate appointment to the son / daughter or near related of Government Servant who retire on medical ground, was first incorporated under Government of India D.M. No. 14014/10/80-Esst (D) dated 18.3.1982. This provisions regarding the age bar was, however, not to apply to employees who retired on medical ground prior to 18.3.1982. It was submitted that the respondents have applied the said principles in determining the entitlement of the petitioner, although his father had been medically retired a way back in 1978. Thus the respondents have delaberately flouted the directions, by not deciding his representation on the basis of the provisions as were obtaining at the time the father of the petitioner was given invalid pension. It is true

de

that as per para 6 of the O.M. no. 14034/1/77-Esst (D)

dated 25th November 1978, there is no rider of age of
retirement in the matter of compassionate appointment

of Government Servant retired on medical grounds. We

are, however, not pursuaded by the argument of the
learned counsel for the petitioner; the respondents

have circumvented the instruction issued in that behalf

to disobey the directions issued by this Tribunal.

The direction to consider the representation for appoint—
ment on compassionate ground does not necessarily mean
that appointment should be made so as to bring non—appoint—
ment under the mischief of contempt of court.

Defence The Ministry has been issuing

guidelines from time to time for appointment on compassionate grounds. C.A-I contains the guidelines issued regarding employment in relaxation to normal rules. The respondents

directions.

employment in relaxation to normal rules. The respondents have considered the case of the petitioner on the basis of the guidelines issued to Army Head Quarter under letter no. 93669/policy/OS-8C(i) dated 7th August 1987. From para 5 of the C.A., it appears that 46 persons including the petitioner were considered for appointment on two posts. The Board of Officers, who examined the claim of the petitioner, selected two persons for appointment on the said posts whose claim was found to be most deserving. On examination of the material on record, we are satisfied that the claim of the petitioner for appointment on

On examination of the material on record, we are satisfied that the claim of the petitioner for appointment on compassionate ground has been considered by the respondents and that the same was not rejected, his father was reterded on medical ground after attaining the age of 57 years.

There has thus been the substantial compliance of the

1

For reasons stated above, we find no case for taking action against the alleged contemners for Contempt of Court has been made out. This application is, therefore, dismissed and the notices are discharged.

MEMBER (A)

ALLAHABAD: DATED:

am

MEMBER (J)